

SPECIAL BENCH

ITEM NO. 116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No. 253/2022, IA No. 318/2022, IA No. 319/2022,
IA No. 78/2023 IN CP No. (IB) 262/ALD/2019**

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th March,
2023, 02:30 pm**

NAME OF THE COMPANY	BANK OF INDIA V/S M/S GANGOTRI ENTERPRISES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Anirban Bhattacharya alongwith Sh. Rajeev Chowdhary
& Sh. Dhruv Sachdeva, Advs. : *For the Applicant in IA No. 253/2022*
Sh. Anirban Bhattacharya, Adv.
: *For the Applicant in IA No. 318/2022, IA No. 319/2022*
Sh. Nilotpal Shyam, along with RP Ms. Babita Jain in person, Adv.
: *For the Applicant in IA No. 78/2023 & Res. In IA No.
253/2022, IA No. 318/2022 & IA No. 319/2022*

ORDER

IA No. 78/2023

This is an IA filed by the Applicant submitting the 4th Progress Report providing a list of new creditors. The same is taken on record subject to just exceptions.

IA No. 78/2023 is accordingly disposed off.

IA No. 319/2022

Last opportunity is granted to the respondent for filing reply in IA No. 319/2022, the same be filed within two weeks by serving an advance copy to the other side.

-Sd-

-Sd-

IA No. 318/2022

This is an IA filed by the Applicant for placing on record some additional documents in IA No. 253/2022. The learned counsel for the Respondent/RP has no objection if it is allowed. The IA No. 318/2022 is allowed and accordingly, documents are ordered to be placed in IA No.253/2022 and IA No. 318/2022 is therefore, disposed off.

IA No. 253/2022 & IA No. 319/2022 alongwith main petition be listed on 25/04/2023.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Harnam Singh Thakur)
Member (Judicial)

14th March, 2023

Md. Zaid
(Stenographer)